

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 3876
TO BE ANSWERED ON 18TH DECEMBER, 2024**

COMMUNICATION BETWEEN TWO GOVERNMENT DEPARTMENTS

3876. Shri Rajesh Ranjan:

Will the Minister of COMMUNICATION be pleased to state:

- (a) whether it is mandatory for the Government departments to comply with the Office Memorandums (OMs) issued by the Department of Personnel and Training (DoPT);
- (b) if so, the reasons for failing to comply with the provisions of the DoPT's OMs Nos. F. No. 11013/1/2016-Estt.A-III dated 05.05.2019 and 27.02.2020 by the Department of Telecommunications;
- (c) the details of action taken by the Government in this regard; and
- (d) the details of the steps, initiated by the Government to ensure that the provisions of the OMs issued by the DoPT, will be complied scrupulously by the Government?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)**

(a) to (d) In compliance of DoPT's OM No. 11013/1/2016-Estt.A-III dated 27.02.2020 and dated 05.08.2019, Department of Telecommunications (DOT) issued OM No. 5394/Admn.II dated 08.11.2024, OM No. F-25015/1/2017-Admn dated 18.11.2024 for revocation of No Objection Certificate (NOC). Further, the present status on the same has been conveyed to DOP&T vide DOT O.M No. PF-5394/Admn.II dated 11.12.2024, for appropriate action.
